

[To be published in the Gazette of India, Extraordinary, Part-II, section 3, sub-section (ii)]

Government of India
Ministry of Finance
(Department of Revenue)
Central Board of Indirect Taxes and Customs
Directorate of Revenue Intelligence

Notification No. 10/2021-Customs (N.T./CAA/DRI)

New Delhi, dated 27.01.2021

S.O. (E). - In pursuance of notification No. 60/2015-Customs (N.T.), published vide number G.S.R. 453(E), dated 4th June 2015 in Gazette of India, Extra-ordinary, Part-II, section 3, sub-section (i), and as amended by notification No. 133/2015-Customs (N.T.), published vide number G.S.R. 916(E) dated 30th November 2015 in Gazette of India, Extra-ordinary, Part-II, section 3, sub-section (i), issued by the Government of India, Ministry of Finance, Department of Revenue, under clause (a) of section 152 of the Customs Act, 1962 (52 of 1962), the Principal Director General, Revenue Intelligence, hereby makes the following amendment in the Notification No.4/2017-Customs (N.T./CAA/DRI) dated 30.01.2017 published vide S.O. 272 (E) dated 30.01.2017 read with Notification No.14/2017-Customs (N.T./CAA/DRI) dated 24.10.2017 published vide S.O. 3420 (E) dated 24.10.2017.

In the Table to the said Notification No.4/2017-Customs (N.T./CAA/DRI) dated 30.01.2017, against serial number 3, in column 5 for the existing words “Principal Commissioner of Customs (Nhava Sheva-I), Jawaharlal Nehru Custom House, Raigad” shall be substituted.

[F. No. DRI/HQ-CI/50D/CAA-4/2017-CI]

(DEEPAK KUMAR)
ADDITIONAL DIRECTOR

Copy forwarded for information and updation of record

1. Principal Commissioner/Commissioner of Customs (Nhava Sheva-I), Jawaharlal Nehru Custom House, Raigad
2. Additional Director General (Adjudication), Directorate of Revenue Intelligence, Mumbai.
3. Pr. Additional Director General, Directorate of Revenue Intelligence, Ahmedabad with reference to his letter F. No. DRI/AZU/GI-02/Enq-3(Int-14/2017)/2018 dated 01.01.2021.